



BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN  
ZONE AT PUNE

Execution No. 4/2018 (WZ)

*Ms* of The Colva Civic and Consumer Forum

In  
O.A. 44/2015  
... Applicant

Versus.

The GCZMA and Ors.

... Respondents

**Affidavit in Reply on behalf of Respondent no. 8 through the  
Affidavit dated 15/03/2024 filed by the Respondent no. 1**

*Ms*

I, Mrs. Cynthia Carval<sup>h</sup> alias Cynthia Carval<sup>h</sup> E. Fernandes, age 65  
years, W/o Late Roque Fernandes, R/o House No. 4/170, Blanch  
House, Mangor hill, Vasco da Gama, Goa, the Respondent no. 8  
above named do hereby solemnly state as under:

*fernandes*

1. I say that, I have read and understood the contents of the Affidavit dated 15/03/2024 filed by the respondent no. 1 submitting the revised estimate for the cost likely to be incurred in carrying out the restoration work as directed by this Hon'ble Tribunal in its judgment dated 03/07/2017.
2. I say that, I deny the contents of Para 04 of the Affidavit, more particularly the revised estimate of Rs.27,39,882.97/- inclusive of 18% GST and the reasons given for the revised increased estimate.
3. I say that, the estimate submitted by the Respondent no.1 to this Hon'ble Authority is not supported by any scientific or any analytical data or physical verification for arriving at the revised estimate and increasing the expenditure to almost double of the previous estimate submitted in the year 2019.

*J. Fernandes*



4. I say that, the original Application filed by the Original Complainant before this Hon'ble Authority essentially pertained to Survey Nos. 41/4, 30/3, 44/2, 41/5, 42/0 and 42/3 of Village Sernabatim. When the first site Inspection was conducted by the members of the GCZMA on 17/06/2015, the site inspection was limited to the above Survey Numbers.

5. I say that, this Hon'ble tribunal by order dated 03/07/2017 had directed constitution of a Committee headed by the member Secretary of the GCZMA, Member Secretary Goa State Biodiversity Board, Chief Town Planner TCP Department to ascertain the dimensions of the Original Bundh/ Pathway or Paddy fields with reference to the land survey conducted by the Directorate of Settlement and Land Records, Margao in the year 1971 and further to ascertain the extent of sand dunes destruction due to dumping of soil and mud and on ascertaining the factual situation as aforesaid, thereafter to take measures to restore the sand dunes by removal of the mud and soil etc. dumped on it and such other

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necessary scientific measures. I say that, till date such exercise of identifying the sand dunes with reference to the DSLR records and land Survey records in consultation with the Office of the DSLR has not been carried out till date and the Respondent No. 1 has no scientific data of the Length or Breadth of the Bundh with reference to the Survey Record. In the absence of such data no estimate can be prepared on random figures and random analysis.

6. I say that, in the year 2019 the GCZMA had submitted an estimate of Rs.15,44,250/- for carrying out the restoration works through the Goa State Biodiversity Board. The said estimate contained an abstract of the work involved and the item rate on the basis of which the total estimate was finalized.

7. I say that, in the first survey done by Dr. Antonio Mascarenhas and in the final order there is no mention of survey no 43/1-A and 41/3. In 2017 when the order was

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passed, the GCZMA had made 1 report and quote which was served to us in 2019 and then due to COVID - 19 there was a delay since the court was not functional. Hence they needed a fresh survey to be conducted.

8. I say that, in 2022 there was a fresh complaint by the Colva Civic consumer forum and Colva Biodiversity Management Committee against a completely different survey no 43/1-A and 41/3 stating that illegal road and cutting of sand dune had taken place. (Please note as per survey number and land records) Survey no 42/1-A and 41/3 is in a private gated property and not a property of any of the owners who are parties in Original Application No. 44 of 2015 and in Execution Application No. 4/2018. The names of the owner in form 1 and 14 who are the owners of the said property bearing Survey Nos. 43/1-A and 41/3 are not parties to the case and never were. As such any claim for any restoration work to be carried out in this survey numbers cannot be made part of the present Petitions and cost involved of restoration

*efernandes*

of these survey numbers cannot be foisted upon these Respondents.

9. I say that, survey Nos. 43/1-A and 41/3 are not a part of the survey numbers in the case as can be seen also in surveys carried out by Dr. Antonio Mascarenhas on 17th June 2015, Town planner on 02/01/2018 and DSLR mapping done on 04th July 2018. The estimate now prepared is therefore bad in law as the estimated factors in the said survey numbers and the same is done without any application of mind.
10. I say that, before accepting the present estimate, the Hon'ble NGT is required to direct the GCZMA to do a fresh survey of the case OA 44 of 2015 as per the order dated 03.07.2017 and also to find out the original size of the bund and to find out the extent of damage done to the same without which no justice will be brought to the parties involved.
11. I say that, before accepting the present estimate, the Hon'ble NGT is required to call upon the GCZMA to make

*Jenande*

DSLRL a party to this survey since as per the order the hon'ble court has asked the GCZMA to ascertain the original size of the bund and DSLR being the body which can provide the data needed for the same is vital in providing data to find out the facts of the case and provide data to this Hon court and also provide justice to us.

12. I say that, the Goa State Biodiversity Board has wrongly written in the letter no 7-3-2022/GSBB/Legal/206 and informed the GCZMA that the said survey nos 43/1-A and 43/3 fall in the case OA No. 44/2015 without verifying the same nor has GCZMA after receiving the email done any verification about the same. **Annexure A attached to affidavit.**

13. I say that, we request the Hon'ble NGT to give us immediate relief and direct the GCZMA to withdraw the said letter received on 23/01/2024 and ask for a resurvey for original size of bundh along with ground reality of only

*Jernander*

survey nos/area pertaining to case of OA No. 44 of 2015 and not link a complaint done by the applicant against a new survey nos to our case OA No. 44 of 2015.

14. I say that, as per the details provided, no proper survey has been conducted with all the concerned parties nor has GCZMA followed the courts direction in finding out the original size and difference between ground reality which is the basis of the court order. GCZMA has to conduct the survey as per the original complaint received and not as per the letter written by GSBB to them about a further complaint in a property close by attaching it to our case.

15. I say that, the estimate prepared and submitted now which includes the abstract submitted by the Goa State Biodiversity Board and the measurement sheet is clearly inflated which can be ascertained, comparative studied with the abstract sheet submitted in the year 2019.

*J. J. J.*

16. I say that I have already lodged my objections dated 19/02/2024, 5/03/2024 and 11/03/2024 before the GCZMA objecting to the revised estimate of merely Rs. 32,00,000/-. The Respondent No. 1 has conveniently suppressed the said objection to be placed before this Tribunal along with additional affidavit filed before this Tribunal. In the said objection letters, it was clearly pointed out that the revised estimate and the demand Notice pertain to Survey No. 43/1-A and 43/3 of Village Sernabatim, Colva which are distinct from the survey nos. involved in the present proceedings and that the same will did not pertain to the subject matter of the aforementioned case. A repeated request was also made to carry out a survey as per the judgment of this Hon'ble Tribunal dated 3/07/2017. However, these aspects have just not been considered and the affidavit and the revised estimate has been hurriedly filed before this Tribunal, merely to show hurried compliance to the Orders of this Tribunal. **Annexure B colly attached to affidavit.**

*efernandez*

17. I say that the estimate cannot be looked into as it firstly does not comply with the Order dated 3/07/2017. Secondly, it does not take into account that the adjoining survey lands are served by a bundh with a width of 4-12 meters which act as passageways for owners of paddy fields and coconut groves and as a road to carry farming implements. Thirdly, it has not taken into account that the bundhs were restored every year or whenever necessary as they tend to get eroded during the monsoons and is required to be restored accordingly. These bundhs and the water culvert are reflected in the survey plan. All these aspects are required to be considered before preparation of any estimate and the same is required to be done in reference with the office of the ISLR.

18. I say I have no issues in paying the necessary sum of money for restoration of the ecology and environment as a law abiding citizen but the Respondent has objections to pay for something not carried out by the Respondent and not in their property and for inflated figures and inflated estimates.

*Chenavada*

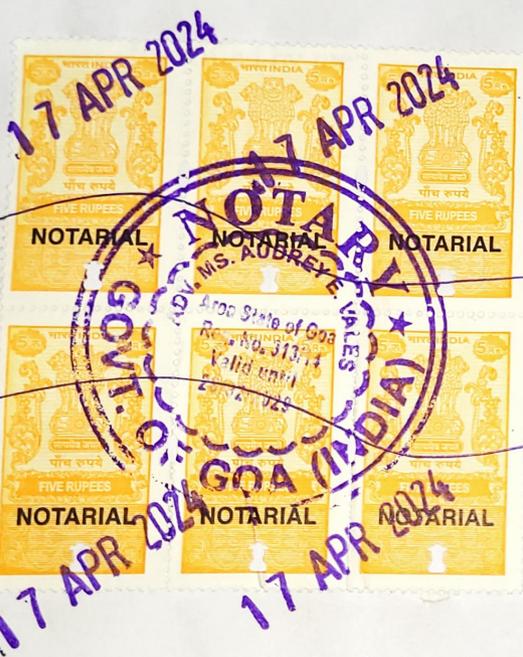


19. I say that whatever said above is true to my knowledge

Solemnly stated on Oath

At Vasco Da Gama, Goa

*efernandes*  
DEPONENT



Sworn / Solemnly affirmed before me  
by Mrs. Cynthia Carvalho, ali  
Cynthia Carvalho E. fernandes  
who is known to me + identified  
by.....

*AVales*  
17/04/2024

Adv. Ms. AUDREY E. VALES  
NOTARY, MORMUGAO,  
43, 2ND FLOOR, APNA BAZAR,  
VASCO-DA-GAMA, GOA-403 802

NO. 623

17/04/2024



**GOA STATE BIODIVERSITY BOARD**

Department of Science, Technology & Environment  
Opp. Saligao Seminary, SaligaoBardez, Goa – 403511.

Website: [www.gsbbsa.org](http://www.gsbbsa.org) E-mail: [goanbiodiversity@gmail.com](mailto:goanbiodiversity@gmail.com)

No. 7-3-2022/GSBB/Legal/206

Date: 30.06.2022

To,  
The Member Secretary,  
Goa Coastal Zone Management Authority (GCZMA),  
Dempo Towers, Patto, Panaji- Goa.

Member Secretary,

G. C. Z. M. A.

Forward No. 1244

Date: 01/07/2022

**Sub: Further Illegal demolition of sand dunes and illegally creating a new extension of the previous illegal road going westward & perpendicular towards the beach of Sernabatim village using sand from the newly demolished dunes in contempt of the Judgement and order dated 03/07/2017 in Application 44/2015 before the Hon'ble National Green Tribunal Western Bench.**

Sir,

This is with reference to email communication received from Colva Consumer Forum and Colva Biodiversity Management Committee regarding subject which is with respect to demolition of sand dune and construction of road requesting to kindly arrange for an inspection at the earliest to take necessary action to restore the area. The same matter was being pursued by GSBB & GCZMA in response to directions from the Hon'ble National Green Tribunal in Application 44/2015 through the Judgement/Order of the Hon'ble National Green Tribunal dated 03/07/2017. The communication from GSBB to GCZMA regarding this matter was an email dated 20 May 2019, which was to forward to your office revised estimates from EE, Sub-divisional Works Division XIV, Public Works Department (PWD) for carrying out the said sand dune restoration.

As there was no further communication from GCZMA, and also considering the COVID-19 Pandemic situation there is possibility of natural restoration if there is no interference. Hence request your good office to call for joint with due intimation to concerned stakeholders & Government Departments, as well as the petitioner respondents at the earliest to ascertain the changes and estimate for the restoration.

जीववैविध्यरक्षास्यात्जनानांभाविभूतये

ध्यानसेसवर्धनजैव-विविधताका  
उज्वलभवितव्यहोगाअगलीपीढीका

जतनायेनसांबाळजैव-विविधतायेचो  
परजळीतफुडारफुडलेपिळगेचो

काळजीपूर्वकजतनजैव-विविधतेचं  
उज्वलभवितव्यपुढच्यापिढीचं

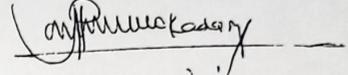
Careful Conserva  
Biodiversi  
Bright Future for

The above matter is regarding sy. Nos 43/1-A, 43/3 in at village Navo vada Semabatim - Colva, Salcete Goa where the illegal road constructed was ordered restored by the Hon'ble National Green Tribunal in Application 44/2015 through Judgement/Order of the Hon'ble National Green Tribunal dated 03/07/2017.

Request your good office to kindly do the needful.

Thanking you,

Yours faithfully,



Dr. Pradip Sarmokadam  
Member Secretary, GSBB

जीववैविध्यरक्षास्यात्जनानां भाविभूतये

ध्यानसेसंवर्धनजैव-विविधताका  
उच्चलभितव्यहोगाअगलीपीढीका

जतनायेनसांबाळजैव-विविधतायेचो  
परजळीतफुडारफुडलेपिळगेचो

काळजीपूर्वकजतनजैव-विविधतेचं  
उच्चलभितव्यपुढच्यापिढीचं

Careful conservation  
Biodiversity  
Bright Future for

ANNEXURE B (COLLY)

Johnson B Fernandes  
 Member Secretary (GCZMA)  
 Goa Coastal Zone Management Authority  
 4th Floor Dempo Towers, Patto,  
 Panaji-Goa

Date- 19/02/2024

Menino Vaz  
 H No 20, Novowaddo,  
 Sernabatim Colva  
 Salcete Goa 403708

*Menino Vaz*  
 19/02/2024  
 O/o Member Secretary  
 Goa Coastal Zone Management Authority  
 C/o Department of Environment & Climate Change  
 Dempo Tower 4th Floor,  
 Patto Plaza Ranjira-Goa. 403001

Sub - Letter ref no GCZMA/APPL.No.44/2015/WZ/NGT/05/3355 dated  
 23/01/2024

Dear Sir,

I am Menino Vaz, farmer and resident of Sernabatim, Colva and respondent of NGT case number 44/2015. I have been cultivating a paddy field bearing survey number 41/4 of the village Sernabatim, Salcete for the past 25 years. Prior to me cultivating this field it was being cultivated by my late father Pascoal Vaz who is the registered tenant of this field. Paddy cultivation of this field is my only source of income. I have received a demand from your good office on 23/01/2024 amounting to about Rs. 32 lacs, in this regard we pray as below:

1. In 2014, I along with other farmers cultivating in the area carried out maintenance of the Bund leading to our fields since we were having issues getting our tractor and other agricultural equipment to our fields. This bundh is the only access to my field.
2. At that time we were shocked by a case which was opened in the NGT regarding the same and we only became parties so that we

could protect our bunds which are the only means of accessing our fields and which have been used since the 1960s by my ancestors.

3. In 2015 I was told that a case was set up in the NGT against our bunds/ancestral pathways and hence we became parties to the 44 of 2015 in order to defend our bunds/ancestral pathways but in the order of 44 of 2015 passed on 3/7/2017 your office was asked to ascertain the original size of the bund/pathway and I was directed to deposit a sum of 2 lacs Rs before the Hon NGT for the same. Since the bunds and culvert have been there since the 1960's we were hoping that this would get resolved this time through the passing of this order on 3/7/2017
4. I was unable to pay the sum of Rs 2 lac at that time and was only able to complete depositing of the amount in Jan 2024 after collecting funds from different people and from my meager savings. I am yet to pay the borrowing done in this regard.
5. On Jan 23rd 2024 to my shock I received a notice from your office about depositing a further 32 lacs with you. I am unable to do the same under any circumstances. This exorbitant demand which is totally arbitrary and baseless has caused stress and anxiety to me and my family and you are requested to withdraw it immediately.
6. These bunds/ancestral pathways have been there since I was a child and we used them for our agricultural work for many years. We pray that no destruction is done to it. I am one of the few surviving farmers in that area and proper maintenance of the bund to provide agriculture activity related access to my field is extremely important. No government department nor community is maintaining this bund. Most of the farmers in the vicinity have also stopped cultivating their fields due to the issues raised by your department and the NGT case.

7. I also am not aware of how many respondents have deposited the amount as per order at 3/7/2017. It appears to me that no one else is complying with the order and I, as a poor farmer, feel targeted by your department.
8. In any case kindly note that I have no means to meet your demand and I would rather die in peace than engage myself at my age of 72 years with the baseless and arbitrary demands of your department.
9. Please find attached copies of the form 1 and 14, survey plan of my field and a current photograph of me in my field for your reference.

Please take the above into consideration and give me some source of justice for the same.

Thanking you,

Yours faithfully

M. Vaz

(Menino Vaz)



भारतीय विशिष्ट पहचान प्राधिकरण  
 भारत सरकार  
 Unique Identification Authority of India  
 Government of India



3

SPL-DLS-RR I & XIV

FORM No. I & XIV

Name of the field

फ़ैसल नगर

समूचा नं. 1 का 14

Village

गांवसिं नगर

Survey Number

Sub. Div. Number

Tenure

Khata No.

Taluka

सर्वे नंबर

हिस्सा नंबर

मसालाकार

खत नंबर

तालुका

I. Cultivable Area जायज क्षेत्र	Ha. Ars. हे. आर.	Name of Occupant उपस्थित नगर	Mutation No. परफार नं.	Name of the Tenant हुक्याचे नाव
(a) Dry Crop (b) Garden (c) Rice (i) Khajao (ii) Ker (iii) Morad				
Total Cultivable				
II. Un-Cultivable Pot-Kharab (a) Class (a) (b) Class (b)				
Total Un-Cultivable				
Grand Total				
Assessment	Rs. P.			
- Fero				
- Pot				
- Rent				

Other rights  
Name of the person holding rights and nature of rights

Year	Name of Cultivator	Mode	Season	DETAILS OF CROPPED AREA			Source of Irrigation	Remarks
				Name of Crop	Irrigated	Unirrigated		
1970-71	Faisal Nagar	7	Kharif	Paddy				

Un-Cultivable	एकड़ अविकृत भूमि		
Grand Total	एकड़	C. No. 5	
Assessment	आकृष	Rs	P.
- Fero	रु०	रु.	रु.
Pro d	प्रदियाक		
Rebt	रु०		

Year वर्ष	Name of Cultivator किसान करणान्नाचे नांव	Mode रीत	Season मौसम	DETAILS OF CROPPED AREA विकृत/अविकृत क्षेत्राचा तपशील				Source of Irriga- tion निचनाचा प्रकार	Remarks टीप
				Name of Crop. पिकाचे नाव	Irrigated घासायत Ha. Ars. हे. आर.	Unirri- gated जिरायत Ha. Ars. हे. आर.	Land not available for Cultivation नायिक भूमि Nature. प्रकार		
1970-71	Pascal Yaz.	7	Kanif	Paddy	0.3025				
1971-72	Pascal Yaz.	7	Kanif	Paddy	0.3025				

~~1989-90~~  
~~1972-73~~

Pascal Vaz.

7 kaul paddy 0.30 25

1973-74

1974-75

1975-76

1976-77

1977-78

1978-79



## FORM I &amp; XIV

100018604044

Date : 14/02/2024

नमुना नं १ व १४

Page 1 of 1

Taluka SALCETE

Survey No. 41

तालुका

Village Semabatim

सर्वे नंबर

Sub Div. No. 4

गांव

Name of the Field Santoge

हिस्सा नंबर

Tenure

शेताचें नांव

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.00.00	0000.30.25	0000.00.00	0000.00.00	0000.00.00	0000.30.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.00	0000.00.00	0000.00.00	0000.30.25

Assessment : Rs. 0.00 For Rs. 0.00 Predial Rs. 0.00 Rent Rs. 0.00  
आकार फोर फेरियाल फेर रेंट

S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Comunidade			

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Pascal Vaz			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणाऱ्याचे नांव व हक्क प्रकार Nil		

## Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणाऱ्याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated वागायत	Unirrigated जिरायत	Land not Available for Cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
198719 88	Pascal Vaz	.	.		0000.00.00	0000.00.00		0000.00.00		
198819 89	Pascal Vaz	.	.		0000.00.00	0000.00.00		0000.00.00		
198919 90	Pascal Vaz	.	.		0000.00.00	0000.00.00		0000.00.00		

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



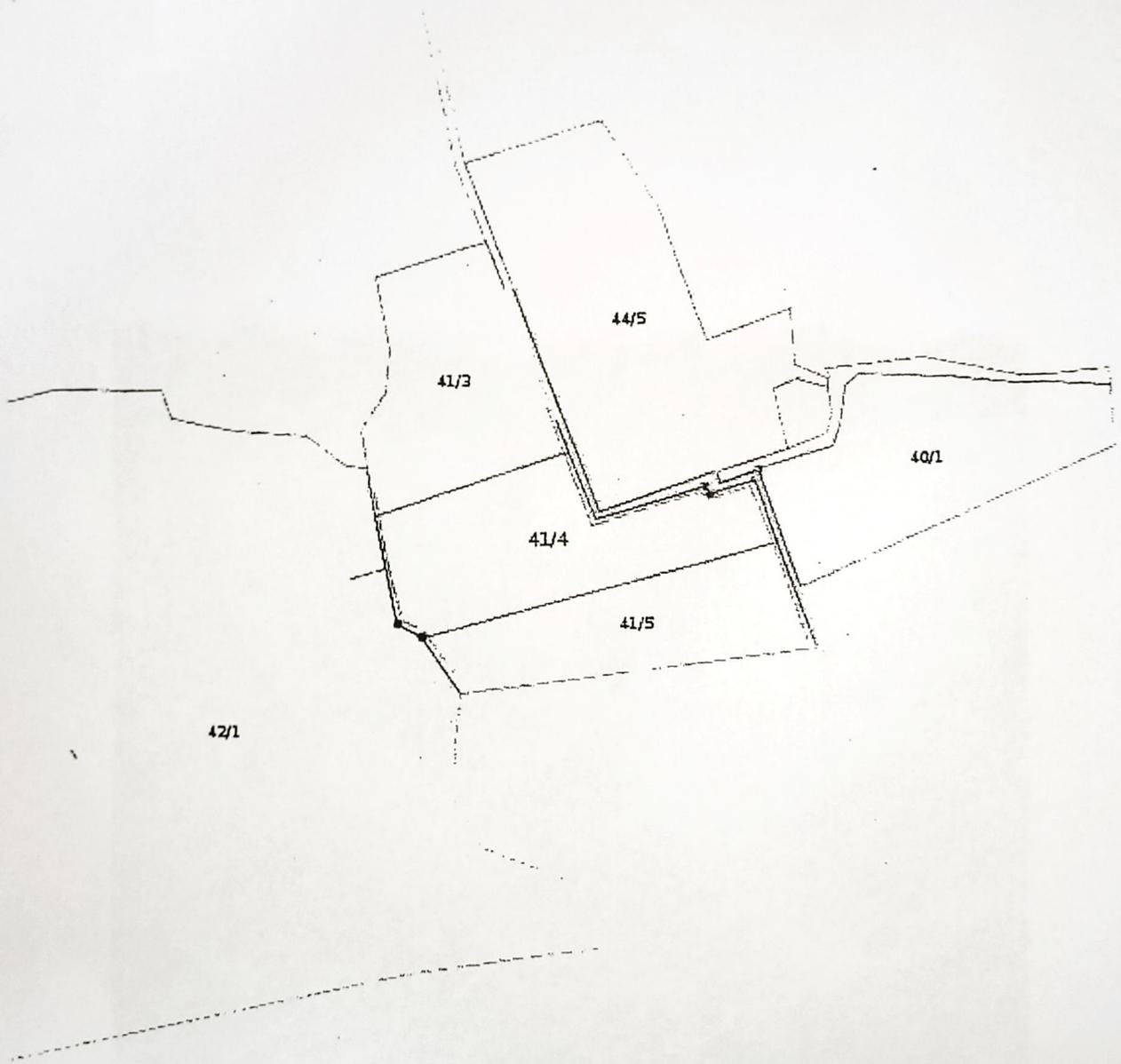
**Government of Goa**  
**Directorate of Settlement and Land Records**  
**Survey Plan**

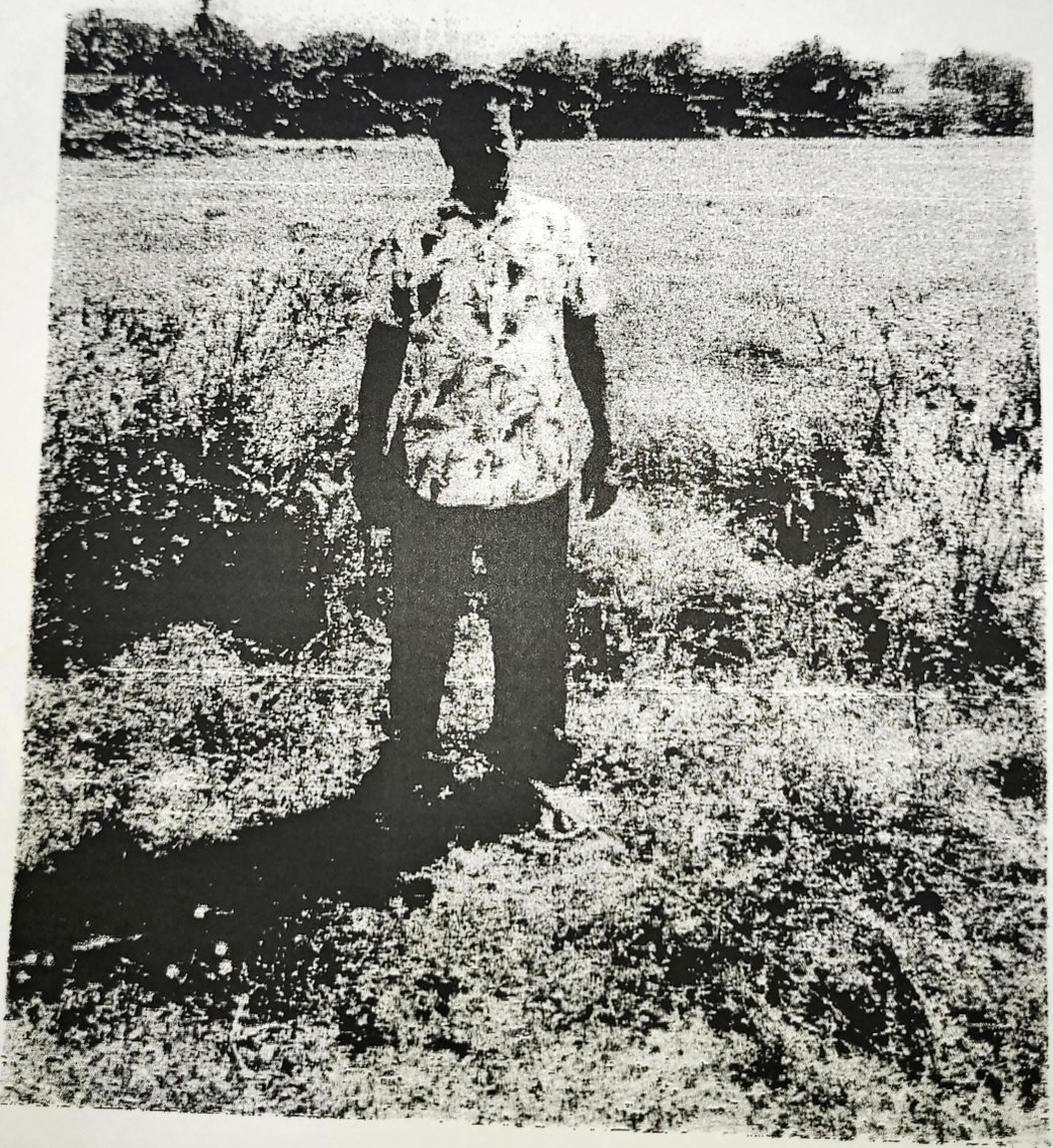
SALCETE Taluka

SERNABATIM Village

Scale 1:2000

Reference No.: 1000000545319





Johnson B Fernandes  
 Member Secretary (GCZMA)  
 Goa Coastal Zone Management Authority  
 4th Floor Dempo Towers, Patto,  
 Panaji-Goa

*05/03/2024*  
 O/o Member Secretary  
 Goa Coastal Zone Management Authority  
 C/o Department of Environment & Climate Change  
 Dempo Towers, Patto,  
 Patto Plaza Panaji-Goa.

Date- 05/03p/2024

John Fernandes  
 H No 21, Novowaddo,  
 Sernabatim Colva  
 Salcete Goa 403708

Sub- Letter No GCZMA/ APPL No 44/2015/WZ/NGT/05/3355 dated  
 23/01/24.

Dear Sir,

I, John Fernandes resident of H No 21. Novowaddo, Sernabatim Colva  
 Salcete Goa 403708 respondent of case 44 of 2015 am in receipt of your  
 letter number ref no GCZMA/ APPL No 44/2015/WZ/NGT/05/3355 dated  
 23/01/24 on the subject mentioned

- I was one of the parties to case bearing 44 by 2015 before the NGT  
 Pune. The subject survey numbers of case number 44 / 2015  
 mentioned in the final judgment passed on 3rd JULY 2017 were  
 41/4, 30/3, 44/2, 41/5, 42/0 (part), 42/3 of village Sernabatim Colva ,  
 Salcete South Goa.
- In compliance with the final order in case no 44 / 2015 i had  
 deposited Rs. 2 lacs with the Honourable NGT in Pune.
- As far as your demand notice of Rs. 3287900 is concerned i would  
 like to state that the revised estimates submitted by the GSBB  
 through No. 7-2-2023/Legal/845 and attached to your demand notice  
 pertains to survey number **43/1-A and 43/3** of village Sernabatim  
 Colva and has nothing to do with the subject matter nor parties of

case number 44 / 2015 were the subject survey numbers 41/4, 30/3, 44/2, 41/5, 42/0 (part), 42/3 mentioned in the order are not the same.

- As such your demand notice does not pertain to me and may be withdrawn with immediate effect and the same be communicated to me.
- I reserve the right to continue any legal action against the Coastal Zone management authority for falsely implicating me in another litigation not connecting to me and causing great stress and anguish to a law abiding citizen like me.

Thanking you



(John Fernandes)



भारत सरकार  
GOVERNMENT OF INDIA

**MERA AADHAAR, MERI PEHCHAN**



भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार  
GOVERNMENT OF INDIA



1947

[help@uidai.gov.in](mailto:help@uidai.gov.in)[www.uidai.gov.in](http://www.uidai.gov.in)

P.O. Box No.1947,  
Bengaluru-560 001

Johnson B Fernandes  
 Member Secretary (GCZMA)  
 Goa Coastal Zone Management Authority  
 4th Floor Dempo Towers, Patto,  
 Panaji-Goa

~~4/03/2024~~ 11/03/2024  
 O/o Member Secretary  
 Goa Coastal Zone Management Authority  
 C/o Department of Environment & Climate Change  
 Dempo Tower 4th Floor,  
 Patto Plaza Panjim-Goa. 403001

Date- 11/03/2024

Cynthia Carvalho e Fernandes  
 H. No 4/170 Blanche House  
 Mangor Hill Vasco da gama  
 Goa 403802

Sub- Reply to Letter No GCZMA/ APPL No 44/2015/WZ/NGT/05/3355  
 dated 23/01/24.

Dear Sir,

I, Cynthia Fernandes resident of H. No 4/170 Blanche House Mangor Hill Vasco da gama Goa 403802 owner of field in Survey no 42/0 respondent of case 44 of 2015 am in receipt of your letter number ref no GCZMA/ APPL No 44/2015/WZ/NGT/05/3355 dated 23/01/24 on the subject mentioned

- I am writing to formally address the demand notice I received from your office, dated 23/01/2024, regarding the sum of Rs. 32,87,900. As a party involved in Case No. 44/2015 before the National Green Tribunal (NGT) Pune, I am compelled to bring to your attention certain discrepancies regarding the subject matter of the notice and its relevance to my involvement in the aforementioned case.
- In the final judgment passed on 3rd July 2017, the NGT Pune referred to survey numbers 41/4, 30/3, 44/2, 41/5, 42/0 (part), 42/3 of village Sernabatim Colva, Salcete South Goa. In compliance with this

judgment, I duly deposited Rs. 200,000 with the Honourable NGT in Pune.

- However, it has come to my attention that the revised estimates submitted by the GSBB through document No. 7-2-2023/Legal/845, attached to your demand notice, pertain to survey numbers **43/1-A and 43/3** of village Sernabatim Colva, which are distinct from the survey numbers mentioned in Case No. 44/2015. Therefore, it is evident that your demand notice does not pertain to me or the subject matter of the aforementioned case.
- Hence, I formally request the immediate withdrawal of the demand notice and the communication of the same to me. Additionally, I kindly request that you provide sufficient notice to allow my availability for the re-survey of the bundh in contention of Case No. 44/2015. I would like to be notified during the process of ascertaining the exact size of the original bundh.
- Furthermore, I urge you to involve the Directorate of Settlement & Land Records as a party for the resurvey, as directed by the NGT in their judgment dated 3rd July 2017. The involvement of this department is essential to ascertain the original size of the bundh as per the 1970-71 plans, thus ensuring adherence to the court's directives.
- Lastly, I wish to emphasize my reservation of the right to pursue legal action against the Coastal Zone Management Authority for falsely

implicating me in another litigation unrelated to my involvement and causing undue stress and anguish.

- Thank you for your attention to this matter. I anticipate your prompt action and response.

Sincerely



Cynthia Carvalho e Fernandes